

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TEXPLAS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TEXPLAS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10 th September, 1975
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50300UR1975PTC004173
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: Bell Ancillary Estatebell Ranipur Haridwar Uttaranchal UR 249403
6.	Insolvency commencement date in respect of corporate debtor	2 nd March, 2022 (<i>copy of the NCLT Order received on 14/03/2022</i>)
7.	Estimated date of closure of insolvency resolution process	9 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dev Vrat Rana Reg No: IBBI/IPA-001/IP-P-02567/2021-2022/13936
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 Email Id: cadevrana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Shop No. 5, B.S.M Tiraha, Roorkee, Hari Singh Market, Haridwar, Uttarakhand-247667 Email Id: cirp.tipl@gmail.com
11.	Last date for submission of claims	28 th March, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s **Texplas (India) Private Limited** on 02.03.2022 (Copy of NCLT order received on 14.03.2022).

The creditors of M/s **Texplas (India) Private Limited** are hereby called upon to submit their claims with proof on or before **28th March, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.




A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 16.03.2022
Place: Roorkee

Dev Vrat Rana
Interim Resolution Professional
In the matter of Texplas (India) Private Limited
Regn. No.: IBBI/PA-001/IP-P-02567/2021-2022/13936
Reg Address: Shop No. 5, B.S.M Tirana, Roorkee,
Hari Singh Market, Haridwar, Uttarakhand-247667
Email Id: cadevrana@gmail.com, cirp.tpipl@gmail.com